

Ex.No._____/2020
M/s.India Infoline Finance Limited
Vs. M/s.Sunny Sweets and anr.

27.08.2020

Fresh execution petition received physically in court by way of assignment from Filing Section, West, THC, Delhi. **It be checked and registered.**

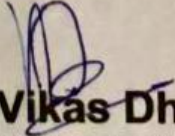
Pr: None.

(Sh.Sanjiv Sethi, Ld.counsel for DH)

(Mobile No.011-41098291)

Put up tomorrow i.e. 28.08.2020 for consideration.

Ld.counsel for DH be telephonically intimated for tomorrow.


(Vikas Dhull)
ADJ-01, West
THC, Delhi


Civ DJ/611193/2016
BSES RAJDHANI POWER LTD.
Versus
SURAT SINGH CHANDELA

27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

The matter is fixed today for plaintiff's evidence. None has jointed today through VC. Even otherwise, the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 11.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/83/2020
M/S GONSAI LOGISTICS P. LTD.
Versus
M/S DEEPAKSHI DISPLAY DEVICES P. LTD.
Through Cisco Webex Video Conferencing

27.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.


It has been apprised by the ahlmad of the court that the present case should have been referred as Misc.Execution Number. Said fact is taken on record.

Pr: Sh.R.K.Sharma, Ld.counsel for DH.

DH has filed on record an application for restoration of execution petition.

Let execution file be summoned for the next date of hearing and put up this application for consideration with the main file on **04.12.2020.**

Ahlmad is directed to get the present case referred as Misc.Execution Number from the Computer Branch, West, THC, Delhi prior to next date of hearing.

 (Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/611772/2016

SONA TRADERS

Versus

THE BREW MASTER

Through Cisco Webex Video Conferencing

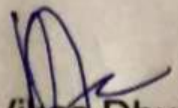
27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff absent.

Sh.H.S.Arora, Id.counsel for defendant/counter claimant.

The matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 10.12.2020 for PE.**



(Vikas Dhull)
ADJ-01, West
THC, Delhi

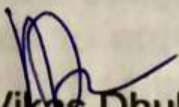
Civ DJ/79/2017
ANIL KUMAR AJMANI
Versus
PRADEEP AJMANI AND ANR

27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. Even otherwise, the matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 11.12.2020 for PE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/613196/2016
RAJNI KOCHAR
Versus
SUBHASH

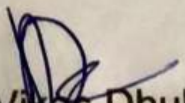
27.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. Even otherwise, the matter is pending at the stage of defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 16.12.2020 for DE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/610517/2016

GURDEEP SINGH

Versus

HARPREET SINGH MANN ORS

Through Cisco Webex Video Conferencing

27.08.2020

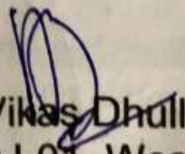
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Vijay Malhotra, Ld.counsel for plaintiff.

Defendant no.3 absent.

Defendants no.1,2 and 4 already expate.

Put up on **11.12.2020** for arguments on the pending application of plaintiff under Order VII Rule 14 CPC.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/609885/2016

GURDEEP SINGH

Versus

HARPREET SINGH MANN ORS.

Through Cisco Webex Video Conferencing

27.08.2020

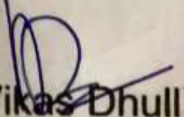
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Vijay Malhotra, Ld.counsel for plaintiff.

Defendant no.3 absent.

Defendants no.1,2 and 4 already expate.

Put up on **11.12.2020** for arguments on the pending application of plaintiff under Order VII Rule 14 CPC.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/142/2018
STATE BANK OF INDIA
Versus
ANJANEYULU PALYAM

27.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

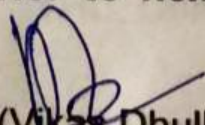
It has been apprised by the ahlmad of the court that the present case should have been referred as Misc.Execution Number. Said fact is taken on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to 20.11.2020 for purpose already fixed.

Ahlmad is directed to get the present case referred as Misc.Execution Number from the Computer Branch, West, THC, Delhi prior to next date of hearing.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/1211/2019
INDIABULLS CONSUMER FINANCE LIMITED
Versus
M/S NEW HOLIDAYS PVT LTD

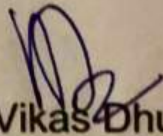
27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has jointed today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **11.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/11/2018
SHRIRAM TRANSPORT FINANCE COMPANY LTD
Versus
SUNIL KUMAR AND ANR

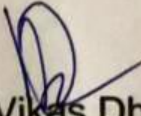
27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has jointed today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **27.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/450/2018
HDFC Bank
Versus
RAJINDER SINGH


27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has jointed today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **11.12.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/61374/2016
KOTAK MAHINDRA PRIME LIMITED
Versus
AMAR NATH DAS

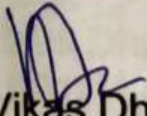
27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has jointed today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **20.11.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/164/2017
AIR PORTS AUTHORITY OF INDIA
Versus
SATISH BUILDERS

Through Cisco Webex Video Conferencing

27.08.2020

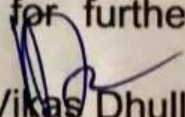
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Vaibhav Kalra, Ld.counsel for DH.
Sh.Rajesh Pandey, Ld.counsel for JD.

Today, it is submitted by Id.counsel for DH that the next date of hearing before the Patiala House Courts, Delhi in the connected execution petition is in the End of December'2020.

It is further submitted by Id.counsel for DH that although JD has filed on record list of his assets but the same is incomplete. At this stage, Id.counsel for JD has submitted that he shall file an affidavit disclosing the complete list of assets of JD on record prior to next date of hearing and he shall also supply a copy of the same to the DH.

In the facts, put up on **08.01.2021** for further proceedings.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/90/2017

RANI

Versus

SANJEEV KUMAR GUPTA

Through Cisco Webex Video Conferencing

27.08.2020

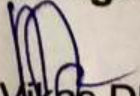
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for DH

Ms.Aditi, Ld.counsel for JD.

It is submitted today by Id.counsel for JD that the present case has been stayed by the Hon'ble High Court of Delhi and the next date of hearing in the Hon'ble High Court of Delhi is somewhere in the month of October, 2020.

In the light of her submission, matter is adjourned to 27.11.2020 for further proceedings.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/1503/2017
Kotak Mahindra Bank Ltd.
Versus
VIVEK KUMAR

Through Cisco Webex Video Conferencing

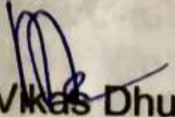
27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla, Ld.counsel for DH.

JD absent.

Now, put up this case on **04.12.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/1502/2017

Kotak Mahindra Bank Ltd.

Versus

CHETAN AGGARWAL

Through Cisco Webex Video Conferencing

27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla, Ld.counsel for DH.

JD absent.

Now, put up this case on **04.12.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/246/2018
Kotak Mahindra Bank Ltd.
Versus
TARAK NATH NAISWAL
Through Cisco Webex Video Conferencing


27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Chirag Jain, Ld.counsel for DH.

The matter is pending at the stage of warrant of attachment.

Now, issue fresh warrant of attachment subject to filing of PF and resumption of hearing of court as per previous order **for 27.11.2020.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/355/2018

M/S HOME CREDIT INDIA FINANCE PRIVATE LTD

Versus

PANDIT SHIV PRASAD

Through Cisco Webex Video Conferencing


27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla, Ld.counsel for DH.

JD absent.

Now, put up this case on **04.12.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/357/2018
M/S HOME CREDIT INDIA FINANCE PRIVATE LTD
Versus
SHAMMI KUMAR
Through Cisco Webex Video Conferencing


27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla, Ld.counsel for DH.

JD absent.

Now, put up this case on **04.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/356/2018

M/S HOME CREDIT INDIA FINANCE PRIVATE LTD
Versus
BHUPINDER KAUR
Through Cisco Webex Video Conferencing


27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla, Ld.counsel for DH.

JD absent.

Now, put up this case on **04.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/358/2018
M/S HOME CREDIT INDIA FINANCE PRIVATE LTD
Versus
RANBIR SINGH
Through Cisco Webex Video Conferencing

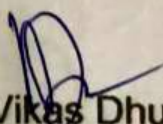
27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla, Ld.counsel for DH.

JD absent.

Now, put up this case on **04.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/354/2018
M/S HOME CREDIT INDIA FINANCE PRIVATE LTD
Versus
VIKASH KATARIA
Through Cisco Webex Video Conferencing


27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla, Ld.counsel for DH.

JD absent.

Now, put up this case on **04.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/209/2018
Kotak Mahindra Bank Ltd.
Versus
DAVINDER SINGH MAHNA
Through Cisco Webex Video Conferencing

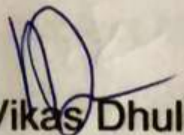
27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla, Ld.counsel for DH.

JD absent.

Now, put up this case on **04.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/913/2017
HDFC Bank
Versus
SAIF RAZA KHAN
Through Cisco Webex Video Conferencing

27.08.2020

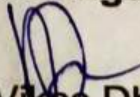
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Sunil Kumar, Ld.counsel for DH.

JD absent.

DH has not furnished on record fresh address of JD till date. Adjournment sought. Same granted.

Put up on **27.11.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/43/2018
M/S INDUSIND BANK LTD
Versus
MUNEESH KUMAR


27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has jointed today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **20.11.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/60742/2016
SACHIN KUKREJA
Versus
ROHIT

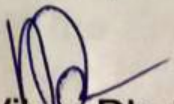
27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has jointed today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **20.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/61610/2016
SOBHA SABASTIAN
Versus
FLOWER PAUL


Through Cisco Webex Video Conferencing

27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Gurman Chehl, Ld.counsel for DH.

Now, issue fresh warrant of attachment against JD on filing of PF subject to resumption of physical hearing of court on **27.11.2020**.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/984/2017
HDFC Bank
Versus
SANDEEP KUMAR


27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has jointed today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **27.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/13/2018
SHRIRAM TRANSPORT FINANCE COMPANY LTD
Versus
BARMESHWAR DUBEY AND ANR


27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has jointed today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **27.11.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/980/2017
HDB FINANCIAL
SERVICES LTD
Versus
RAMAVTAR AND ANR

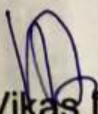
27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has jointed today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **27.11.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc.No.
CS No. 1335/2017
Kudleep Singh Vs. Balbir Singh and Ors.

27.08.2020

Two applications, one under Order 39 Rule 1 and 2 CPC and second under Order 22 Rule 3 CPC alongwith annexures received on court email ID from Filing Section, West, THC, Delhi. **They be checked and registered.**

Pr: None.

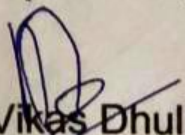
(Sh.Rakesh Kumar, Id.counsel for plaintiff)

(Mobile No.: 9944640753 and 9891194404)

(Email ID: rksharma54@gmail.com)

Put up tomorrow i.e. 27.08.2020 for consideration.

Ld.counsel for plaintiff be intimated telephonically for tomorrow.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/610518/2016
GURDEEP SINGH
Versus
HARPREET SINGH MANN
Through Cisco Webex Video Conferencing

27.08.2020

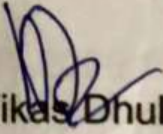
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Vijay Malhotra, Ld.counsel for plaintiff.

Defendant no.3 absent.

Defendants no.1,2 and 4 already expate.

Put up on **11.12.2020** for arguments on the **pending application of plaintiff under Order VII Rule 14 CPC.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/613376/2016
KAPIL PAHWA
Versus
SUBHASH CHANDER ARORA
Through Cisco Webex Video Conferencing

27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

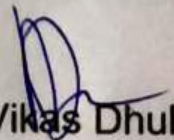
Pr: Sh.Kunal Kher, Id.counsel for plaintiff.

Sh.S.C.Singhal, Id.counsel for applicant.

Defendant absent.

Defendant has not filed on record till date reply to the pending application of applicant under Order 1 Rule 10 CPC. Last opportunity granted to defendant to file the same.

Put up on 15.12.2020 for reply and arguments on the application of applicant under Order 1 Rule 10 CPC.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/610467/2016

GURDEEP SINGH

Versus

HARPREET SINGH MANN ORS

Through Cisco Webex Video Conferencing

27.08.2020

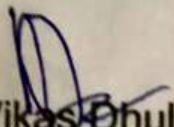
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Vijay Malhotra, Ld.counsel for plaintiff.

Defendant no.3 absent.

Defendants no.1,2 and 4 already expate.

Put up on **11.12.2020** for arguments on the
**pending application of plaintiff under Order VII Rule
14 CPC.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

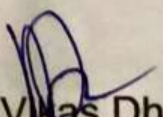
Civ DJ/607863/2016
RAKESH SINGH YADAV
Versus
MUKESH KUMAR

27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

List of witnesses alongwith affidavit of Sh.Mukesh filed on record on 06.03.2020 on behalf of defendant. However, today none has jointed through VC. Even otherwise, the matter is pending at the stage of defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 15.12.2020 for DE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/611194/2016
BSES RAJDHANI POWER LTD.

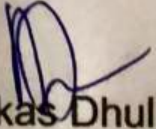
Versus
DAYA NAND CHANDELA

27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

The matter is fixed today for plaintiff's evidence. None has jointed today through VC. Even otherwise, the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 11.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/257/2020
BHARAT CHABRIA
Versus

SMT KANTA CHAWLA AND ORS

Through Cisco Webex Video Conferencing

27.08.2020

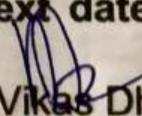
Pr: Sh.Vijay Sehgal, Ld.counsel for plaintiff.
Defendants no.1,2,3 and 4 absent.
Defendant no.5 unserved.

It is submitted by plaintiff's counsel that he has filed on record through email compliance of Order XXXIX Rule 3 CPC. It is further submitted by him that he has sent the summons to defendant no.5 but the same has been received back with the report of "no such person". Affidavit to the said effect has been filed through email on court email ID.

Ld.counsel for plaintiff is directed to file hard copy of the compliance report and affidavit within 15 days of the reopening of courts.

At request, issue fresh summons to defendant no.5 subject to plaintiff furnishing his fresh address, email/whatsapp number for 21.10.2020.

Interim order to continue till the next date of hearing.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/230/2019
INDUSLAND BANK LTD.

Versus

MR. MONU KUMAR AND ANR.

Through Cisco Webex Video Conferencing

27.08.2020

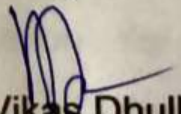
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Ambareen, Ld.counsel for DH.

JD absent.

Fresh address of JD has not been filed on record till date by DH. Therefore, fresh warrant of attachment not issued.

Now, subject to furnishing fresh address of JD by the DH, **issue warrant of attachment on filing of PF for 04.12.2020.**



(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/449/2018
HDFC Bank
Versus
DEEPAK KOHLI

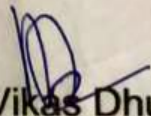
27.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has jointed today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **11.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi